R(J)-1/REGULAR/ 424/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Division Bench headed by the **Hon'ble Mr. Justice Nitin Jamdar** has given the following directions :-

(1) The praecipes for urgent circulation shall be given to the Associate / Sheristedar in the morning before 10.30 a.m. The praecipes shall prominently mention the category of the matters such as Petitions relating to Writ Petitions in Indirect Tax Matters / Matters under the SARFAESI Act and IB Code / Matters against orders passed by DRT & DRAT.

(2) The praecipes shall contain the date of impugned order, if any ; the date of filing of the petition / application ; subject matter in brief and the urgency in the matter.

(3) Upon perusal of praecipes, the Court will grant dates accordingly.

(4) In case of due matters, other than fresh petitions, the circulation praecipe will specify the date assigned to the matters and specific urgency in the context of the date assigned.

(5) Praecipe without these details will not be considered as properly submitted praecipe.

(6) Mentioning of the matter in the Court shall be permitted only in **exceptional circumstances when there is extreme urgency**.

Dated this 25 day of November 2022.

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.